

Sl.No.

2 13.11.2024

Court

No. 35

G.S.Das

WPA 27104 of 2024

Arun Uday Paul Chowdhury -Vs- The State of West Bengal & Ors.

Mr. Moyukh Mukherjee

Ms. Sagnika Banerjee

Ms. Sarmistha Basak

... for the Petitioner

Mr. Amal Kr. Sen, Id. AGP

Mr. Lal Mohan Basu

... for the State-respondents

The petitioner has approached this court as permission was denied to conduct a meeting at Deuli football ground at Village and P.O. - Deuli, P.S. - Shyampur, District - Howrah.

On an assessment of the facts of the case and the contentions so advanced by Mr. Sen, Id. Additional Government Pleader, I direct that the proposed meeting to be held would not exceed 1500 people.

So far as the plying of the vehicles and/or any convoy is concerned, it is directed that at the junction of Deuli Bazar, Kamalpur, the convoy of any VIP would be parked. The concerned VIP would by feet cover 70 meters of distance towards Deuli football ground.

So far as the vehicles are concerned, in respect of the people who will be attending the meeting, their vehicles would be parked 100-200 meters away, according to the convenience of the local administration, from the Deuli Bazar junction, Kamalpur Road. There should not be any dispute with the local administration regarding the parking of the vehicles.

It is reiterated that the name of 10 persons responsible for organizing the said meeting, would be provided in advance to the officer-in-charge of

Shyampur P.S.

The aforesaid ten persons (as referred to) will, in any time of crisis, assist, cooperate and, direct the members and/or sympathizers, who are participating in the meeting to abide by the instructions of the State administration. The timings of the meeting would be from 3.00 pm to 6.00 pm.

So far as the other conditions are concerned, State has proposed the same, which are detailed in below:

1. Speeches capable of inciting violence, provocative speeches and abusive language will not be permitted;
2. Name of the volunteers, if any, should be well furnished before commencing the meeting, who will be responsible for violating

the order of the Hon'ble Court'

3. Number of participants should be in accordance with the Hon'ble Court's order;
4. No obstruction is to be created to free flow of traffic, free access to any thoroughfare or building, Ambulance, Fire Brigade or persons entitled thereto;
5. Loudspeakers shall be within the permissible limits as prescribed by the Hon'ble High Court, Calcutta and West Bengal Pollution Control Board;
6. Use of loudspeaker in open air or use of any kind of vehicular horn in 'the vicinity of "SILENCE ZONE" area like hospitals, nursing homes, courts,

universities, colleges and schools is strictly prohibited;

7. The participants in such Meeting shall act in a manner to ensure that there is no damage to public property, assault on any Government Servant or any other transgression of law;

8. The participants shall act in a manner to ensure that no inconvenience whatsoever shall be caused to the public at large;

9. The participants at the meeting should be dispersed after the meeting is over;

10. All other existing rules in vogue should strictly be adhered to”

Learned advocate for the petitioner

undertakes that he would abide by the terms and conditions which has been proposed by the State of West Bengal

With the aforesaid observations, WPA 27104 of 2024 is disposed of.

Parties to act on a server copy of this order duly collected from the official website of the Hon'ble High Court, Calcutta.

Urgent Photostat certified copy of this order, if applied for, be supplied to the parties, subject to compliance with all requisite formalities.

(Tirthankar Ghosh, J.)